

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
11-07-2024 AT 10:30 AM**

**Un Numbered CP
AND
IA (CA) 46/2023 in Un Numbered CP
Rule 11 of NCLT Rules**

IN THE MATTER OF:

Mr. Maroju Sridhar Rao

...Petitioner

AND

MJR Real Estates Pvt Ltd & Others

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (CA) 46/2023 in Un Numbered CP

Mr Maroju Sridhar Rao, Petitioner in person present and stated that his counsel has given up the Vakalat and therefore he may be given time to engage another Advocate. No representation for the respondent. Matter adjourned to 22.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)